



2026:DHC:3496



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

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*Date of Decision: 23.04.2026*

+ CONT.CAS(C) 710/2026  
ADITYA GUPTA

.....Petitioner

Through: Mr. Surinder Kumar Bhasin and Mr.  
Sanjay Kumar, Advs.

versus

UNION OF INDIA & ORS.

.....Respondents

Through: Mr. Harsh Pratap Shahi, SPC for R-1,  
UOI.  
Mr. Somesh Chandra Jha, Adv. for R-  
2.

**CORAM:**

**HON'BLE MR. JUSTICE SACHIN DATTA**

**SACHIN DATTA, J. (ORAL)**

**CM APPL.27004/2026 (Exemption)**

1. Allowed, subject to all just exceptions.
2. Application stands disposed of.

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3. At the outset, learned counsel for the respondent no. 2 fairly submits that the order dated 06.04.2026, passed by the said respondent, shall be withdrawn, as it is evidently not in conformity with the directions contained in the order dated 18.03.2026, passed in W.P.(C) 18659/2025.
4. The said statement is taken on record.
5. It is further stated that a fresh order shall be issued by the respondent no. 2 within a period of one week from today, strictly in conformity with the directions contained in the said order dated 18.03.2026 passed in W.P.(C)



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18659/2025.

6. In terms thereof, the case of the petitioner shall be considered for appointment as PGT (Commerce).
7. Let the fresh order that may be passed after proper consideration of the matter be supplied to the petitioner.
8. The petition is disposed of in the above terms.

**SACHIN DATTA, J**

**APRIL 23, 2026/cl**